

**cBefore the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 56 of 2013

Dated : 8th April, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Talwandi Sabo Power Ltd. Appellant(s)

Versus

Punjab State Power Corporation Ltd. & Anr. Respondent(s)

**Counsel for the Appellant(s): Mr. Sitesh Mukherjee
Mr. Sakya Singha Chaudhuri**

**Counsel for the Respondent(s): Mr. M.G.Ramachandran with
Mr. Anand Ganesan for R-1
Ms. Shikha Ohri for PSERC**

Appeal No. 68 of 2013

Nabha Power Ltd. & Anr. Appellant(s)

Versus

Punjab State Power Corporation Ltd. & Anr. Respondent(s)

**Counsel for the Appellant(s): Mr. Sitesh Mukherjee
Mr. Sakya Singha Chaudhuri**

**Counsel for the Respondent(s): Mr. M.G.Ramachandran with
Mr. Anand Ganesan for R-1
Ms. Shikha Ohri for PSERC**

ORDER

Mr. M.G. Ramachandran, Learned Counsel appearing on behalf of Respondent no.1 undertakes to file vakalatnama. Ms. Shikha Ohri, Learned Counsel undertakes to file vakalatnama on behalf of Commission. The Learned Counsel for both the parties seek some time to file reply. Accordingly, they are directed to file their respective replies on or before 08.05.2013 after serving copy on the other side.

Post the matter on **10.05.2013.** In the meantime, rejoinder be filed, if any.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/vt